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OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

**Original Application No.434 of 2005.**

ALLAHABAD THIS THE 15<sup>TH</sup> DAY OF APRIL 2005.

**Hon'ble Mr. A.K. Bhatnagar, Member-J**  
**Hon'ble Mr. D.R. TIWARI, Member-A.**

Mohd Aslam  
son of Sri Jamal Hussain  
Jeep Driver, Office of the Superintendent of Post  
offices, District Jaunpur  
R/o Village Ganjeheri, P.O. Shagoli, District,  
Sultanpur

.....Applicant.

(By Advocate : Sri P.K. Srivastava)

**Versus.**

1. The Union of India  
Through its Secretary  
Department of Posts, Government of India,  
New Delhi.
2. The Chief Post Master General, U.P. Circle,  
Lucknow.
3. The Superintendent of Post Office, District  
Jaunpur.

.....Respondents.

(By Advocate: Sri Saumitra Singh)

**O R D E R**

(By Hon'ble Mr. A.K. Bhatnagar, J.M.)

By this O.A., filed under section 19 of  
Administrative Tribunals Act 1985, the applicant  
has prayed for a direction to the respondents to  
count his seniority from his initial appointment  
i.e. from 5.11.1983 or from the date of regular

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appointment i.e. w.e.f. 25.1.1984 as Jeep Driver, after creation of post. He has further prayed for a direction to the respondents to decide the representation dated 19.01.2005 regarding seniority of the applicant filed as Annexure No.4.

2. According to the applicant, he was appointed as a Jeep Driver in the Jaunpur Division on 5.11.1983. A post of Jeep Driver was created for permanent appointment. He worked continuously on that post since 25.1.1984. A D.P.C was conducted on 6.6.1989 and he was confirmed on the post of Jeep Driver. When he came to know that the respondents have not considered his seniority from his date of appointment i.e. 5.<sup>11</sup>.1983 or ~~from~~ <sup>from</sup> 25.1.1984 he approached the respondents.

3. Learned counsel for the applicant submitted that as soon as it came in the knowledge of the applicant as stated in para 4 (d) and (e) of the O.A he moved a representation on 19.1.2005 through proper channel addressed to Superintendent of Post Offices, Jaunpur which is, according to him, is still pending decision and he will be satisfied if his representation dated 19.1.2005 (Annexure A-4) is decided as per Rules within a stipulated period.

4. After hearing counsel for the parties, we are of the view that the O.A. can be disposed of at the admission stage itself without calling for counter by issuing a direction to the Competent Authority to decide the representation of the applicant so filed by him on 19.1.2005 (Annexure A-4) within a stipulated period.


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5. Accordingly, the O.A. is finally disposed of at the admission stage itself with a direction to the respondent NO.2/Competent Authority to decide the representation of the applicant dated 19.01.2005 (Annexure A-4) by a reasoned and speaking order expeditiously possibly/preferably within a period of three months from the date of receipt of a copy of this order.

No costs.

  
Member-A

  
Member-J.

Manish/-